

8
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

Co. Appeal No. 102/252/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2018**

Name of the Company: Atul Kumar Jain & Anr.
(Porwal Finsec Pvt Ltd.)
V/s.
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA DHRUMAN SHAH	ADV.	PETITIONER	Natasha
2.				

ORDER

Advocate Mrs. Natasha Shah is present for the Appellants. None is present for the ROC.


The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC is received.

The Appellant files an additional affidavit.

The arguments of learned Counsel for the Appellant are heard.

The order is reserved.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 13th day of April, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL